

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 785/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Krystal Integrated Services Pvt. Ltd.
V/s
Suyojit Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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32	B. G. S. S. S.	Advocate Suyojit	[Signature]
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ORDER

C.P. No. 785/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Withdrawal Memo is placed on record by the Learned Counsel.
3. It is stated therein that matter has been Amicably Settled and payment has been received as per the Withdrawal Memo.
4. In view of the Withdrawal Memo this Petition is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)